

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2016 AS ON 01.01.2018

1. Name of Officer (in full) DEBA PRASAD GUHA 3. Present post held JOINT DIRECTOR
 2. Service to which the officer belongs CENTRAL CIVIL SERVICE 4. Present Basic Pay 99800/-

Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	Name & Details of Property Housing, Lands and Other Buildings	Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt. Servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual Income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Flat No-201, Block B-1, Prasad Nagar, 27, B.T. Road, P.O. Kamarhati, P.S. Belgharia 24 Prgs(N), WB- 700058	Ready built Flat Area- 618 Sq. Ft.	₹ 2, 48,000/- on the date of Acquisition - 20.10.1996	₹ 14, 00,000/-	By own name	Direct purchased from M/s S.S.B. Projects Ltd. 32 C.R. Avenue, Kolkata- 700012	Nil	Loan and interest liability to Govt. of India paid and property become free hold.
Flat No-202 77, Panchanantala Road, P.S. Bally, Municipality- Bally Dist. Howrah West Bengal	Ready built Flat Area- 1008 Sq. Ft.	₹ 26, 20,800/-	₹ 28, 00,000/-	By own name Mortgage with Bank of India, Vivekananda Road Branch, Kolkata	Direct purchased from M/s Maa Manasha Builders and Developers, Ghoshpara, Nischinda, Howrah	Nil	Liability with Bank of India Vivekananda Road, after 31.03.2018 will be ₹ 19,20,507/-

Signature *Deba Prasad Guha*
 Name DEBA PRASAD GUHA
 Designation Joint Director
 FSSAI, ER Kolkata
 Date 19th Jan, 2018

Note

- 1) * In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) ** Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- 5) AIS officers are requested to fill the form in duplicate.
- 6) All columns should be filled duly typed neatly.